

[MR. Chairman ]

the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Madhya Pradesh, to defray the charges that will come in course of payment during the year ending on the 31st day of March, 1980, in respect of the following demands entered in the second column thereof—

Demands Nos. 1 to 4, 6 to 11, 13, 17 to 24, 27 to 30, 32 to 35, 40, 41, 43.”

*The motion was adopted.*

19.12 hrs.

MADHYA PRADESH APPROPRIATION\*  
(VOTE ON ACCOUNT) BILL, 1980

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN : I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of a part of the Financial year 1980-81.

MR. CHAIRMAN : The question is :

“That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of a part of the financial year 1980-81.”

*The motion was adopted.*

SHRI R. VENKATARAMAN : I introduce the Bill.

I beg to move :

“That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of a part of the financial year 1980-81, be taken into consideration.”

MR. CHAIRMAN : The question is:

“That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of a

part of the financial year 1980-81 be taken into consideration.”

*The motion was adopted.*

MR. CHAIRMAN : Now we take up clause by clause.

The question is :

“That clause 2, 3 and the Schedule stand part of the Bill.”

*The motion was adopted.*

Clauses 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the title were added to the Bill.

SHRI R. VENKATARAMAN: Sir, I beg to move :

“That the Bill be passed.”

MR. CHAIRMAN : The question is:

“That the Bill be passed.”

*The motion was adopted.*

19.14 hrs.

MADHYA PRADESH APPROPRIATION BILL\*, 1980

THE MINISTER OF FINANCE AND INDUSTRY

SHRI R. VENKATARAMAN: Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of the financial year 1979-80.

MR. CHAIRMAN : The Question is :

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of the financial year 1979-80.”

*The motion was adopted.*

SHRI R. VENKATARAMAN: I introduce the Bill.

SHRI G. M. BANATWALLA (Ponnani): you have sufficient money to-day. Why not you come on Monday ?

\*Published in the Gazette of India Extraordinary, Part II, section 2, dated 15-3-80.

† Introduced/Moved with the recommendation of the President.

SHRI R. VENKATARAMAN : Sir, I beg to move†.

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of the financial year 1979-80, be taken into consideration."

MR. CHAIRMAN : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the consolidated Fund of the State of Madhya Pradesh for the services of the financial year 1979-80, be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN : We shall now take up clause by clause . . . . (Interruptions)

SHRI. M SATYANARAYAN RAO : Let him draw, Sir, It is only for the poor people of Madhya Pradesh.

MR. CHAIRMAN : Now, the question is :

"That clauses 2, 3 and the Schedule stand part of the Bill."

*The motion was adopted.*

*Clauses 2, 3 and the Schedule were added to the Bill.*

*Clause 1, the Enacting Formula and the title were added to the Bill.*

SHRI R. VENKATARAMAN : Sir, I beg to move :

"That the Bill be passed."

MR. CHAIRMAN : The question is :

"That the Bill be passed."

*The motion was adopted.*

SHRI R. VENKATARAMAN : Thank you very much .

19.17 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Monday, March 17, 1980/ Phalguna 27, 1901 (Saka).*

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† Moved with the recommendation of the President.